
(2016) 02 SC CK 0130

In the Supreme Court Of India

Case No : Civil Appeal No. 1402 of 2016 (Arising out of Special Leave Petition (C) No. 20858 of 2011)

Kanta Tejus Manu

APPELLANT

Vs

Tejas Kanubhai Maun

RESPONDENT

Date of Decision : 15-02-2016

Acts Referred:

Citation : (2016) 2 JT 375

Hon'ble Judges : Kurian Joseph and Rohinton Fali Nariman, JJ.

Bench : Division Bench

Advocate : Madhavi Divan, Sanjay Kharde, Preshit Surshe and Amol Nirmal Kumar Suryawanshi, Advocates, for the Appellant; Vandana Sehgal, Hardeep Singh Anand and Anand Daga, Advocates, for the Respondent

Final Decision : Disposed Of

Judgement

Kurian Joseph, J.—1. Leave granted.

2. The Appellant is before this Court against an interim order passed by the High Court of judicature of Bombay in Family Court Appeal No. 95 of 2009. As we propose to request the High Court to dispose of the appeal expeditiously, it is not necessary for us to deal with the factual matrix.

3. Accordingly, we request the High Court to dispose of Family Court Appeal No. 95 of 2009 expeditiously and preferably within six months from the date of production of a copy of this order before the High Court.

4. The parties are directed to continue the status quo with regard to possession and other rights regarding the disputed flat till the matter is finally decided by the High Court.

5. We also make it clear that neither the Appellant nor the Respondent shall create any third party access or rights in the property in the meanwhile.

6. In view of the above, this civil appeal is disposed of with no order as to costs.